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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00806 OF 2014
Cuttack, this the 28th day of November, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....
Urmila Barik,
aged about 24 years,
D/o- Purnachandra Barik,
Resident of village:Belamal,
P.O: Charampa, P.S/Dist:Bhadrak.

.....Applicant
Advocate(s)-M/s- R.K. Samantsinghar, S.P. Barik, S.K. Ray, D. Paikaray

VERSUS
Union of India represented through

1. The General Manager,
East Coast Railway, Rail Sadan,
At/P.O./P.S.-Chandrasekharpur,
Bhubaneswar, Dist.-Khurda.
2. Divisional Railway Manager,
East Coast Railway,
Khurda Road Division,
At/P.O./P.S-Jatani, Dist.-Khurda.
3. Sr. Divisional Personnel Officer,
East Coast Railway,
Khurda Road Division,
At/P.O./P.S-Jatani, Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath

ORDER (Oral)

A.K. PATNAIK, MEMBER(J)

Heard Shri R.K. Samantsinghar, learned counsel appearing for the applicant and Shri T. Rath, learned Standing Counsel appearing for the Respondents-Railways.

2. During the course of hearing on admission Shri Samantsinghar brought to my notice a representation dated 16.08.2014 preferred by the applicant to General Manager, East Coast Railway (Respondent No.1) ventilating his grievance. It is the submission of Shri Samantsinghar is that

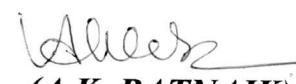
A.K. Patnaik

he will be satisfied if the Respondent No.1 is directed to consider and dispose of the said representation within a stipulated time period.

3. Having regard to the submission made by the learned counsel for both sides and without expressing any opinion on the matter I direct Respondent No.1 to consider and dispose of the aforesaid representation, if preferred by the applicant and is still pending, through a reasoned and speaking order and communicate the decision thereon to the applicant within a period of 60 days from the date of receipt of this order. It is made clear that if the applicant is found to be entitled to the benefit as claimed by him the same may be granted to him as expeditiously as possible preferably within a period of six months from the date of communication of the aforesaid decision. However, if in the meantime the representation has been considered and disposed of, the decision taken thereon be communicated to the applicant within a period of two weeks from the date of receipt of this order.

4. With the aforesaid observation and direction the O.A. is disposed of at the stage of admission itself. No costs.

5. As prayed for by the learned counsel for the applicant, copy of this order along with paper book be sent to Respondent No.1 by Speed Post at the cost of the applicant for which Shri Samantsinghar undertakes to file Postal requisites by 01.12.2014.


(A.K. PATNAIK)
MEMBER(J)